

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. RST.A /37/2024 IN C.P. (IB)/106(MB)2022

IN THE MATTER OF

State Bank of India

VS

Setubandhan Infrastructure Ltd.

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 02.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Samita Vaviya (VC)
For the Respondent/RP: Adv. Nishit Dhruva (VC)

ORDER

RST.A/37/2024

After having heard the Ld. Counsel for the applicant, the prayer sought is granted.

Let the order dated 05.01.2024 be set aside and the I.A.24/2024 be restored.

Post the I.A. 24/2024 on **22.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)